

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA) : (a) No, Sir. 3,010 allotments have been made on out-of-turn basis on various grounds since 1951.

(b) 6,848 Government employees entitled to higher types are in occupation of type II quarters.

(c) No such proposal is under consideration at present.

AIR POLLUTION COMMITTEE

68. SHRIMATI SUMITRA G. KULKARNI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have any plan to constitute Air Pollution Committee on the lines of the Water Pollution Committee;

(b) if so, by when it will be constituted;

(c) if the answer to part (a) above be in the negative, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) to (c) The Ministry of Health and Family Planning had constituted a Committee on Air Pollution Control with the following terms of reference:—

(a) to collect and collate the materials already available in the country regarding air pollution;

(b) to study the work pertaining to air pollution conducted already by different agencies in the country;

(c) to lay down standards for the maximum tolerance of pollution of the various constituents of the pollutants in a r, 12 RSS/73—3.

(d) to devise methods and means to collect and analyse samples of air;

(e) to prepare a code of practice and manual for the prevention of atmospheric pollution; and

(f) to study air pollution Acts existing in other countries and to prepare a draft air pollution control Bill for India. The above Committee submitted a draft Bill for Air Pollution Control in 1971 and their final report in February, 1972. The draft Bill is being examined by the National Committee on Environmental Planning and Coordination.

MORAL EDUCATION

69. DR. BHAI MAHAVIR:

SHRI JAGDISH PRASAD MATHUR: SHRI O. P. TYAGI:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government propose to make the instruction of moral education compulsory in all the educational institutions in the Union territories;

(b) if so, by when the decision is likely to be implemented; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) to (c) The Government is of the view that the building up of the character of students should be one of the major aims of education and the cultivation of moral and social values by pupils should be encouraged through all curricular and extra curricular activities. The educational system must produce young men and women of character and ability committed to humanism, national service and development. With this end in view, Government are proposing, in consultation with the States and the Union Territories